

**HIGH COURT OF MADHYA PRADESH; BENCH AT INDORE**

**FORM - 'D'**

**REJECTION ORDER**

**(See Rule 4(2))**

**No. RTIA/DR-HCIND/ 652**

Indore, Dated 08.03.2017

09-03-17

From:

The Deputy Registrar,  
State Public Information Officer,  
High Court of M.P., Bench at Indore.

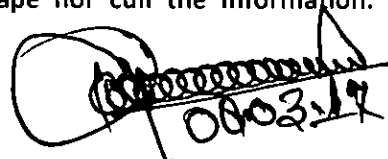
To,

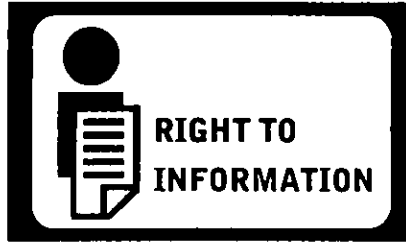
Shri Mohammad Yusuf Khan,  
27, Patel Sahib Ke Bawdi, New Kazipura,  
Near Mohammadi Mazjid,  
Ratlam - 457001 (M.P.)

Please refer to your application dated 27/02/2017 received Vide Inward No. 537 dated 02.03.2017 registered at our I.D.No 27/2016-17, inadvertently addressed to the Additional Registrar High Court of M.P., (instead of addressing the same to the undersigned i.e. Deputy Registrar, State Public Information Officer, High Court of M.P., Bench at Indore) regarding supply of information under Right to Information Act, 2005.

The abovementioned RTI application alongwith 5 original Indian Postal Orders amounting to Rs. 10/- each totalling to Rs. 50/- bearing no. 42F-286586 to 42F-286590 (in original are being returned to you, as the information regarding Court Fees & Stamp duties charged in the High Court for Cases filled in its appellate jurisdiction and regarding certified copies of order (per page fees), as desired by you can not be supplied due to the following reasons:-

1. The application is inadvertently addressed to the Additional Registrar, State Public Information Officer, High Court of M.P., Bench at Indore (instead of Deputy Registrar, State Public Information Officer, High Court of M.P., Bench at Indore) Hence, the information desired by you can not be provided.
2. Hon'ble the competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) rules 2006' under Section 28(1) of the Right to Information Act, 2005 and vide Order endt. No. E-30 dated 03.01.2017 made Amendments in the High Court of M.P. (Right to Information Rules, 2006. In accordance with the provisions of Rule 7(1) & (2) (Amended) of the said Rules 2006, ibid a citizen/applicant is required to pay fee of Rs. 50/- in the form of non judicial stamp or Treasury Challan, (including Cyber Treasury Challan) or payment through online portal ([www.mphc.gov.in/e-rti](http://www.mphc.gov.in/e-rti)) but you have enclosed five postal stamps bearing no. 42F 286586 to 42F 286590, have not submitted the application in form "A" pasted thereon your self-attested photograph therefore, the application can not be entertained.
3. Moreover, such information cannot be supplied under the Act as it does not exist in the desired format as applied and the undersigned is not supposed to create the information as desired by you. The authority can neither re-shape nor cull the information. Hence, the information desired by you can not be provided.

  
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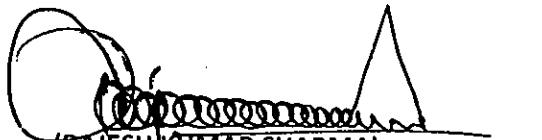


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4. As per Rule 3(2) of the High Court of M.P. (Right to Information) Rules, 2006, every application is required to be made for one particular item of information only. Therefore, your request for providing so many items of information can not be acted until proportionate number of applications are made with the required fee of Rs. 50/- per application. Hence, the information desired by you can not be provided.
5. The information sought under RTI Act 2005 is required to be very specific and precise, so that, the Authority may conveniently supply the information after ascertaining, if the same may be disclosed under the provisions of Sections 8 and 9 of the RTI Act 2005.
6. Your kind attention is hereby invited towards Court Fee Act. 1870, Indian Stamp Act. 1899 & Chapter 18 (Certified Copies ) of High Court of M.P. Rules 2008 and other relevant Acts/Rules with the help of these Acts/Rules you may be able to compile the desired information sought by you.
7. Moreover, your kind attention is invited towards the Circular No. F-11-24/2008/RTI/1-9 Bhopal, dated 17/11/2011 issued by the General Administration Department (Right to Information Cell), Ministry, Govt. of M.P., Bhopal as adopted by the High Court of M.P. vide Endorsement No.C/3469 dated 27/04/2012 whereby the State Public Information Officer is not expected to answer queries which do not in fact exist. Hence, the information desired by you can not be provided.

As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.

Enclosures :- 5 Original Indian Postal Order No. 42F-286586 to 42F-286590.

  
(RAJESH KUMAR SHARMA)  
DEPUTY REGISTRAR  
STATE PUBLIC INFORMATION OFFICER,  
HIGH COURT OF M.P.,  
BENCH AT INDORE. 08.03.17

O/C

भारतीय पोस्टल आर्डर  
INDIAN POSTAL ORDER

भारत महादेशक DIRECTOR GENERAL OF POSTS.

PAY TO The Additional Registrar  
State Public Information Officer  
High Court of M.P.

दस रुपए की रकम THE SUM OF RUPEES TEN ONLY

₹ 10

कमीशन COMMISSION रुपया 1RUPEE

प्रेषक अपना नाम और पता यहाँ लिखें।  
SENDER MAY FILL IN HIS NAME AND ADDRESS HERE.

Mehammad Yusuf Khan  
25 Dalumodi Bazar  
Ratlam (M.P.) 457001

AT THE POST OFFICE AT Indore (M.P.)

के हाकपर में अदा करें।

DO NOT WRITE BELOW THIS LINE

42F 286586

भारतीय पोस्टल आर्डर  
INDIAN POSTAL ORDER

भारत महादेशक DIRECTOR GENERAL OF POSTS.

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भारतीय पोस्टल आर्डर  
INDIAN POSTAL ORDER

भारत महादेशक DIRECTOR GENERAL OF POSTS.

PAY TO The Additional Registrar  
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42F 286588

भारतीय डाक विभाग द्वारा जारी किया गया डाक टिकट का उपयोग केवल डाक के माध्यम से ही किया जा सकता है।

**भारतीय पोस्टल आर्डर**  
**INDIAN POSTAL ORDER**

श्री. महानिदेशक DIRECTOR GENERAL OF POSTS.

PAY TO The Additional Registrar  
State Public Information Officer  
High Court of M.P.

इस रूप की रकम THE SUM OF RUPEES TEN ONLY

**₹ 10**

कमीशन COMMISSION रुपया 1RUPEE

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AT THE POST OFFICE AT Indore (M.P.)

के डाकघर में अदा करें।

कमीशन COMMISSION रुपया 1RUPEE

प्रेषक अपना नाम और पता यहां लिखें।  
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42F 286589

भारतीय डाक विभाग द्वारा जारी किया गया डाक टिकट का उपयोग केवल डाक के माध्यम से ही किया जा सकता है।

**भारतीय पोस्टल आर्डर**  
**INDIAN POSTAL ORDER**

श्री. महानिदेशक DIRECTOR GENERAL OF POSTS.

PAY TO The Additional Registrar  
State Public Information Officer  
High Court of M.P.

इस रूप की रकम THE SUM OF RUPEES TEN ONLY

**₹ 10**

कमीशन COMMISSION रुपया 1RUPEE

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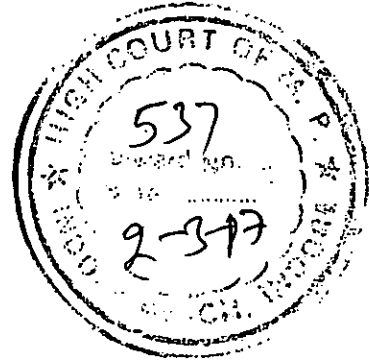
1. D. NO. 27/2016-17 - A. 3.3.17

APPLICATION FOR SEEKING INFORMATION UNDER THE RIGHT TO INFORMATION ACT-2005

To,  
The Additional Registrar,  
State Public Information Office,  
High Court of M.P., Bench at Indore(M.P.)

1. Name of the Applicant: - Mohammad Yusuf Khan
2. Address: - 27, Patel Sahib ke Bawdi New Kazipura near Mohammadi Mazjid Ratlam (M.P.) 457001
3. Particulars of information
  - (a) Concerned Office/Department: - High Court of Madhya Pradesh, Bench at Indore (M.P.)
  - (b) Particulars of information required: - Details regarding Stamps fees and Court fees charged in the High Court of M.P. for cases filed in its appellate and original jurisdiction.
  - (i) Details of information required: - Mention below is the list for which how much "court fees & Stamp duty charge in the High Court for cases filed in its appellate and original jurisdiction".

1. Writ Petition
2. Civil Appeal (First/Second)
3. Civil Miscellaneous Application
4. Civil Review/Revision
5. Criminal Appeal
6. Criminal Miscellaneous Application
7. Criminal Bail Application
8. Criminal Review/Revision
9. MACT Appeal
10. Consumer Appeal
11. Taxation Matter (Appeal/Application)
12. Certified Order copy (Per Page fees)



4. Format in which information is required: Written and detailed
5. Mode of delivery expected (ordinary post, speed post, by courier, by hand, through internet or e-mail, by fax etc.). Additional fee may be charged to cover the cost of delivery.

6. The information can be furnished within 30 days as prescribed under Section 6 (1)/ the information sought for concerns my life and liberty, therefore the information may be furnished to me within 48 hours (Please delete the inapplicable portion).

7. Without prejudice to my rights under the RTI Act 2005, to facilitate faster retrieval of information, I would like to state that the information could be available in the Office of "Additional Registrar, High Court of Madhya Pradesh Bench at Indore".

8. I state that the information sought does not fall within the restrictions contained in section 8 and 9 of the Act and to the best of my knowledge it pertains to your office.

9. I also state that I am a citizen of India and I am eligible to seek information under the Right to Information Act 2005.

10. A fee of Rs. 50/- has been deposited in the name of "Public Information Officer Madhya Pradesh High Court" Payable at Indore through Indian Postal Order No. 42F 286586-90 dated 27/02/17 is enclosed.

(10/- IPO 5)  
Rs.

Place: - Ratlam

Date: - 27/02/2017

Mohammad Yusuf Khan

(Name & Signature)

Mohammad Yusuf Khan

Postal Address: 27, Patel Sahib ke Bawdi,

New Kazipura, near Mohammadi Mazjid Ratlam (M.P.) 457001

Mob: - 7049879076